

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 58/MP/2026 along with IA Nos. 14/2026 & 44/2026

Subject : Petition under Section 79 (1)(c) of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, seeking extension of the commissioning date and start date of connectivity.

Petitioner : VEH Saur Urja Private Limited (VSUPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Petition No. 257/MP/2026 along with IA No. 89/2026

Subject : Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulations 5.2, 7.1, 37.10, 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 in relation to non-grant of enhancement of generation capacity by 33 MW within existing connectivity.

Petitioner : VEH Suar Urja Private Limited (VSUPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **18.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, VSUPL
Ms. Harsha V Rao, Advocate, VSUPL
Ms. Aishwarya Subramani, Advocate, VSUPL
Shri Vaibhav Sharma, Advocate, VSUPL
Shri Shubham Arya, Advocate, CTUIL
Ms. Kaavya Madaan, Advocate, CTUIL
Shri Swapnil Verma, CTUIL
Ms. Muskan Agarwal, CTUIL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner and the learned counsel for the Respondent, CTUIL, made detailed submissions and concluded their respective arguments. At the end, the learned counsel for the Petitioner submitted that



the additional generation capacity of 33 MW under Petition No. 257/MP/2026 is ready for commissioning and, accordingly, requested that the Commission pass appropriate directions to permit the commissioning activities as prayed for in the IA filed therein.

2. Based on their request, the Commission permitted the parties to file their respective written submissions, if any, within two weeks, with a copy to the other side.

3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)